

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN

8/1/1988

Mr. P.K. Pandya appeared for Mr. M.S. Frank and Mr. J.D. Ajmera learned counsel for the applicant and the respondent respectively. Mr. Pandya requests for an adjournment for which Mr. Ajmera has no objection. Allowed. The case is adjourned to March 11, 1988, for final hearing.


(P.H. TRIVEDI)
VICE CHAIRMAN

rajini.

(6)

OA/360/87

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN

11/3/1988

Mr. M.S. Frank learned counsel for the applicant present.
Mr. J.D. Ajmera learned counsel for the respondents have submitted
a leave note which is taken on record. Adjournment allowed. The
case is adjourned to 29-3-1988 if a single member bench is
available.

P.H. Trivedi

(P.H. TRIVEDI)
VICE CHAIRMAN

rajini.

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

29/03/1988

Heard learned advocates Mr. M.S. Frank and Mr. J.D. Ajmera for the applicant and respondents respectively. Mr. Frank for the applicant produces an order dated 14th December, 1987 issued in pursuance of the direction of the Hon'ble Supreme Court of India by which the petitioner Dr. A.K. Nigam has been given the date of 27th April, 1976 for appointment on ~~ad hoc~~ ^{regular} basis in temporary capacity. The learned advocate for the respondents states that this order has not been with the respondents when preparing the reply. Accordingly it is directed that the respondent ~~to~~ ^{be allowed to} pass fresh orders after considering the said memorandum dated 14th December, 1987 and dispose of the claim for Transfer T.A. of the applicant within 4 months from the date of this order and for this purpose, the ~~plea~~ and contentions made in the petition may be given due consideration. If the petitioner is left with any grievance thereafter, he is at liberty to approach the Tribunal.

With this direction, the case is disposed of.


(P H Trivedi)
Vice Chairman

*Mogera